

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1267  
ANSWERED ON:18.07.2014  
FEMA CASES  
Mani Shri Jose K.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether cases involving violation of the Foreign Exchange Management Act, 1999 (FEMA) have increased in the recent past;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of cases of FEMA violation registered, prosecution launched and conviction proceedings initiated during the last three years, year-wise along with the status of each such proceedings as on date; and
- (d) the concrete steps taken or being taken in this regard?

**Answer**

MINISTER OF FINANCE (SHRI ARUN JAITLEY)

(a) to (d) : The number of investigation cases registered under the Foreign Exchange Management Act, 1999 (FEMA) during the last three Financial Years are as follows:-

Financial Year	2011-12	2012-13	2013-14
Cases registered	1170	1622	1041

On completion of investigations under FEMA, in case any violations are noticed, Show Cause Notices are issued to the entities concerned which are adjudicated by the appropriate Adjudicating Authority as per the assigned monetary limits. There is no provision under FEMA to launch prosecution proceedings for any violations and hence there is no question of conviction.